

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/RP/2016

Subject : Review of order dated 15.6.2016 in Petition No. 173/TT/2013 and Petition No. 111/TT/2015.

Date of Hearing : 3.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Essar Power Transmission Company Limited

Respondents : Essar Power M.P. Limited and 5 others

Parties present : Shri Sudhir Nandrajog, Sr. Advocate, EPTCL
Shri Gautam Chawla, Advocate, EPTCL
Shri Vishal Binod, EPTCL
Shri Sanjay Sahay, EPTCL

Record of Proceedings

Learned senior counsel for the Review Petitioner submitted that the instant review petition has been filed for review of the order dated 15.6.2016 in Petition No. 173/TT/2013 and Petition No. 111/TT/2015. The information sought vide RoP dated 20.9.2016 was submitted vide affidavits dated 7.10.2016 and 20.10.2016.

2. None appeared on behalf of the respondents.
3. In response to a query of the Commission regarding circle rates, learned senior counsel submitted that the copy of letters, in Gujarati, issued by the Deputy Collector, Surat and District Magistrate, Bharuch have already been submitted.
4. The Commission directed the petitioner to file the following information, on affidavit by 22.11.2016 with a copy to the respondents:-



ROP in Petition No. 39/TT/2015

- a) Quarter wise rate of interest applied in the computation submitted vide affidavit dated 19.11.2016 along with soft copy of quarter wise IDC computation with all computation links.
- b) Details of adjustment of ₹1186.93 lakh as shown in REC loan statement and its impact in IDC computation.
- c) Details of LC interest paid and the finance cost matching with the amount shown in the computation.
- d) Details of un-discharged liabilities included in the capital cost as on COD (i.e. ₹49331 lakh) and the details of discharge of such liabilities after COD.

5. The Commission directed the respondents to file their replies by 30.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any, by 7.12.2016, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the review petition was reserved

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

